

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Comp. Appeal (AT) No.379 of 2018**

**IN THE MATTER OF:**

**Satori Global Ltd. & Anr.**

**...Appellants**

**Versus**

**Shailja Krishna & Ors.**

**...Respondents**

**Present:**

**For Appellant:**

**For Respondent: Mr. Bimal Bhabhda with Mr. Ankur Mittal, Advocate for Respondent No.1 and Mr. Akash Khurana, Advocate for Respondent No.4**

**With**

**Comp. Appeal (AT) No.395 of 2018**

**IN THE MATTER OF:**

**Manjula Jhunjhunwala.**

**...Appellant**

**Versus**

**Shailja Krishna & Ors.**

**...Respondents**

**Present:**

**For Appellant:- Mr. Akash Khurana, Advocate.**

**For Respondent: Mr. Bimal Bhabhda with Mr. Ankur Mittal, Advocate for Respondent No.1**

**O R D E R**

**03.03.2020** Due to paucity of time, the matter could not be taken up.

Let the matter be fixed on **16<sup>th</sup> & 17<sup>th</sup> March, 2020** on the top of the list.

**[Justice Mr. Jarat Kumar Jain]  
Member (Judicial)**

**[Mr. Balvinder Singh]  
Member (Technical)**

**[Dr. Ashok Kumar Mishra]  
Member (Technical)**